

Jivaji Jedeja and Others,

Vs

Tate of Maharashtra and Others

Special Leave Petition (Criminal) Nos. 2829-30 of 1986

(P. N. Bhagwati, G. L. Oza JJ)

22.10.1986

ORDER

1. The special leave petitions are allowed to be withdrawn since the petitioners would be making a fresh application for bail to the High Court, in view of the fact that the High Court proceeded on an erroneous basis that the order granting or refusing bail must be a speaking order. The petitioners are given time to surrender by 4 p. m. on October 24, 1986 unless in the mean while, the High Court in the exercise of its discretion, thinks it fit to grant bail or extend the time for surrender.

Court Master.

</html